



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs,
Civil Secretariat Jammu/Srinagar

Notification

Jammu, the 16th December, 2018.

SRO ⁵⁴⁸ In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby, appoint Sh.M.S.Mir Advocate as special public prosecutor to conduct the case titled State Vs Meem Bibi and others in FIR No 168/2013 of police station, Katra involving offences punishable under section 302 RPC before the Ld.court of Principal Sessions Judge, Reasi.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government,
Department of Law Justice and Parliamentary Affairs

No.LD(Acq) 2018/35-Reasi

Dated- 10 -12- 2018.

Copy for information to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police J&K Jammu.
3. Registrar General, J&K High Court, Jammu.
4. Prpl.Sessions Judge, Reasi.
5. Director Prosecution, J&K PHQ, Jammu.
6. Sr.Suptd of police, Reasi..
7. Director Litigation Jammu
8. Public Prosecutor, Reasi.
9. Sh.M.S.Mir, Advocate, Ld Court of Prpl Sessions Judge, Reasi for information and necessary action. He will not be entitled to any fee or remuneration from the State for conducting this case.
10. General Manager, Govt Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
11. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.s.c).

(Wassem Ahmed Lone)
Public Law Officer

Department of Law Justice and Parliamentary Affairs

09/12